

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA No. 283 of 2016 in
DFR No. 1146 of 2016**

Dated: 02nd August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**The South Indian Sugar Mills Association & Ors.Appellant(s)
Vs.
Tamil Nadu Electricity Regulatory Commission & Ors.Respondent(s)**

Counsel for the Appellant(s) : Mr. Gopal Chaudhary
Mr. Rahul Balaji
Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R.2

ORDER

**IA No. 283 of 2016
*(Appl. for condonation of delay)***

There is two days' delay in filing this appeal. In this Application, the Applicant has prayed that the delay be condoned.

We have heard learned counsel for the parties.

For the reasons stated in the Application, delay is condoned.

Application is disposed of.

DFR No. 1146 of 2016

Registry is directed to number the appeal. **Admit.** Issue notice. Mr. Vallinayagam takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Notice be issued to the other respondents returnable on 08.09.2016. Dasti, in addition, is permitted.

List the matter on **08.09.2016**. In the meantime, learned counsel for the respondents may file reply on or before 31.08.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 15.09.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson